

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

COURT III

22. C.P.(IB)-3556(MB)/2018

CORAM: SHRI H. V. SUBBA RAO, MEMBER (J)
SMT ANURADHA SANJAY BHATIA, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **23.09.2022**

NAME OF THE PARTIES: Smart Technocraft & Consultancy Service (I)

Pvt Ltd

V/s

Unison Engineering and Construction Pvt Ltd.

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

None appeared on either side, despite listing the matter under the caption
appearance of the petitioner / dismissal of the company petition. It seems the
petitioner is not interested in prosecuting the above Company Petition. Hence,
the above company petition is **dismissed for non-prosecution.**

Sd/-
ANURADHA SANJAY BHATIA
Member (Technical)

//SKS//

Sd/-
H. V. SUBBA RAO
Member (Judicial)